

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: Stamp No.254/92 199

T.A. NO: (O.A. 340/92)

DATE OF DECISION 27-3-1992

Ankush Manikrao Andure

Petitioner

Mr. B.V. Andure

Advocate for the Petitioners

Versus

Union of India

Respondent

None

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. M.Y. Priolkar, Member(A)

The Hon'ble Mr. S.Krishnan, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

mbm*

MD

(M.Y. PRIOLKAR)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Stamp No. 254/92 (O.A. 340/92)

Ankush Manikrao Andure,
C/o. B.V. Andure,
Advocate High Court,
Aurangabad.

.. Applicant

vs.

1. Union of India
2. The Superintendent of
Post Office,
Beed Division,
Dist. Beed.

.. Respondents

Coram: Hon'ble Shri M.Y. Priolkar, Member(A)

Hon'ble Shri S. Krishnan, Member(J)

Appearance:

1. Mr. B.V. Andure
Advocate for the
Applicant.
2. None for the
Respondents.

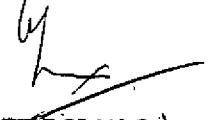
ORAL JUDGMENT: Date: 27-3-1992
(Per M.Y. Priolkar, Member(A))

The grievance of the applicant
is
in this case/that although he has served for almost
2½ years as Branch Post Master vide order dtd.
19-9-1991 of Supdt. of Post office he has now
been asked to hand over charge to one Shri S.A.
Andure. Learned counsel for the applicant admitted
that the person to whom the applicant has been
asked to hand over charge is a regularly selected
candidate whereas the applicant is only appointed
as a substitute. The applicant is not able to
show us any ground in support of his prayer or to
which particular rule or order or instruction has
been violated in the appointment of the regularly
selected candidate in his place.

2. Evidently, the applicant has no
legal right to continue in the post ~~as~~ as a substitute.

In the circumstance we see no merit in this application which is summarily rejected at the admission stage itself with no order as to costs.


(S. KRISHNAN)
Member (J)


(M.Y. PRIOLKAR)
Member (A)

MD